

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1454
ANSWERED ON:21.07.2014
MEDIATION CENTRES
Mahto Dr. Banshilal

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has set up a number of Mediation Centres to provide cheaper and faster process for settlement of disputes;
- (b) if so, the number of Mediation Centres set up so far, State/UT-wise including Chhattisgarh; and
- (c) the steps taken by the Government to set up more such centres?

Answer

MINISTER OF LAW AND JUSTICE & COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a)&(b): A Statement giving the number of mediation centres set up in each State/UT is given in the `Annexure`.

(c): The 13th Finance Commission has allocated funds for establishing District Alternative Disputes Resolution (ADR) Centres in 600 Districts. Different types of ADR mechanisms like Lok Adalat, Mediation, Conciliation, Arbitration and Judicial Settlement, as enumerated in Section 89 of Code of Civil Procedure, 1908, will be organised in these ADR Centres.